

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/2/2016  
NAME OF THE PETITIONER(S) : John S. Dorai  
NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others  
SECTION : 241

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
--------	-------------------	----------------	-----------

1.	S. SABARI PERUMAL	SF10	S. Sabariperumal
	D. Prabha Mukunth Arunkumar	1st respondent	D. Prabha
	S. BHARATHIRAJAN.	2 to 11 Respondent	S. Bharathirajan
	R. Padmanabhan	Rebhan	R. Padmanabhan
	S. JAYAKUMAR	PCS.	S. Jayakumar
		Impleading Petitioner	

**ORDER**

Shri R Padmanabhan, PCS for petitioner present. Ms D Prabha Mukunth Arunkumar, counsel for R1 and Shri S Bharathirajan, counsel for R2 to R11 are present. Counsel for R2 to R11 submitted that he has not received a copy of the petition filed by the counsel for impleadment of one member of the Church as petitioner. The counsel for the petitioner has given the same in the open court to counsel for R2 to R11. The counsel for R1 stated that since the proposed elections has been conducted from 14.1.2017 to 16.1.2017, there is a requirement of taking more time for passing the resolutions to authorise to any representative for filing the counter in the matter. The prayer is genuine. Therefore, time is enlarged. Counsel for R2 to R11 is also directed to file the counter to the application filed for impleadment. Counsels for the respondents are given a last chance for filing counter after which appropriate order will be passed. Put up on **14.02.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)